

PUNJAB VIDHAN SABHA

Bill No. 15-PLA-2019

THE SALARY AND ALLOWANCES OF LEADER OF OPPOSITION
IN LEGISLATIVE ASSEMBLY (AMENDMENT) BILL, 2019

A

BILL

*further to amend the Salary and Allowances of Leader of
Opposition in Legislative Assembly Act, 1978.*

BE it enacted by the Legislature of the State of Punjab in the
Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Salary and Allowances of Leader
of Opposition in Legislative Assembly (Amendment) Act, 2019.

Short title and
commencement.

(2) It shall come into force on and with effect from the date of its
publication in the Official Gazette.

2. In the Salary and Allowances of Leader of Opposition in
Legislative Assembly Act, 1978, after section 3, the following section shall
be inserted, namely :—

Insertion of
section 3-A in
Punjab Act 12
of 1978.

“3-A. The free furnished house and other perquisites admissible to
Perquisites the Leader of Opposition under this Act, shall be
to be exclusive of income tax, which shall be payable by
exclusive of the State Government.”
income-tax.

STATEMENT OF OBJECTS AND REASONS

As per the Section 3-A of "The Salaries and Allowances of Leader of Opposition in Legislative Assembly Act, 1978", the payment of income tax of Leader of Opposition was made from the State exchequer before 27th April, 2018. The Council of Ministers in its meeting dated 24th March, 2018 had taken a decision to delete Section 3-A of this Act, by virtue of which the Leader of Opposition had to pay the income tax on salary, allowances, free furnished house and other perquisites admissible to him on his own. Now, the Government has decided that the income tax on free furnished house and other perquisites admissible to the Leader of Opposition shall be payable by the State Government.

Therefore, it is proposed to insert Section 3-A in the "The Salaries and Allowances of Leader of Opposition in Legislative Assembly Act, 1978" to achieve the above said objective as follows:-

"The free furnished house and other perquisites admissible to the Leader of Opposition under this Act shall be exclusive of income tax which shall be payable by the Government."

BRAHM MOHINDRA,
Minister for Parliamentary Affairs,
Punjab.

FINANCIAL MEMORANDUM

The Salaries and allowances of Leader of Opposition in Legislative Assembly (Amendment Bill), 2019, aims at " The free furnished house and other perquisites admissible to the Leader of Opposition under this Act shall be exclusive of income tax which shall be payable by the government." It is stated that he avails all other facilities as provided to the Cabinet Ministers.

This Bill involves financial implications and with this amendment an additional expenditure will be incurred by the State Government.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 6th August, 2019.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 6th August, 2019 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).